

Rep. by Act... 11... of 1988, § 52, A sch. I

THE UNION DUTIES OF EXCISE (DISTRIBUTION)
AMENDMENT ACT, 1984

No. 27 OF 1984

[18th May, 1984.]

An Act to amend the Union Duties of Excise (Distribution)
Act, 1979.

BE it enacted by Parliament in the Thirty-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Union Duties of Excise (Distribution) Amendment Act, 1984.

Short title and commencement.

(2) It shall be deemed to have come into force on the 1st day of April, 1984.

2. In the Union Duties of Excise (Distribution) Act, 1979 (hereinafter referred to as the principal Act), in the long title, for the words, figures and letters "report dated the 28th day of October, 1978", the words, figures and letters "interim report dated the 14th day of November, 1983" shall be substituted.

Amendment of long title of Act 24 of 1979.

3. For section 3 of the principal Act, the following section shall be substituted, namely:—

Substitution of new section for section 3.

"3. During the financial year commencing on the 1st day of April, 1984, there shall be paid, out of the Consolidated Fund of India, to the States sums equivalent to the distributable Union duties of excise levied and collected in that year and those sums shall be distributed, provisionally,

Payment to States of sums equivalent to a part

of the net proceeds of Union duties of excise and provisional distribution of the sums among them.

to each of the States specified in column (1) of the Table below in such percentage as is set out against it in column (2):—

“TABLE

State	Percentage
(1)	(2)
Andhra Pradesh	7.691
Assam	2.793
Bihar	13.021
Gujarat	4.101
Haryana	1.177
Himachal Pradesh	0.521
Jammu and Kashmir	0.839
Karnataka	4.876
Kerala	4.035
Madhya Pradesh	8.725
Maharashtra	6.632
Manipur	0.218
Meghalaya	0.200
Nagaland	0.097
Orissa	4.682
Punjab	1.226
Rajasthan	4.813
Sikkim	0.028
Tamil Nadu	7.637
Tripura	0.373
Uttar Pradesh	18.290
West Bengal	8.025